

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3920  
ANSWERED ON:14.12.2009  
VIOLATION OF LABOUR LAWS BY PESTICIDE COMPANIES  
Rajaram Shri Wakchaure Bhausahab

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the pesticides manufacturing companies are violating the existing Labour Laws and safety measures in the country;
- (b) if so, the details thereof alongwith the names of the companies against whom action has been taken for violation of such laws during each of the last three years and the current year, State-wise;
- (c) whether the Government has conducted any review of the procedures being adopted by these companies so as to ensure proper implementation of the existing Labour Laws and safety measures; and
- (d) if so, the details and outcome thereof?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

- (a): Yes, Madam. Some of the Factories registered under the Factories Act, 1948 have been observed to be violating the Labour Laws.
- (b): State-wise list of Factories who have been found to be violating the provisions under the Factories Act, 1948 is given in Annexure-I.
- (c) & (d): State Governments are the appropriate Governments for pesticide companies. The proper implementation of existing labour laws and safety measures are implemented by the State Governments through Chief Inspector of Factories in the State Governments/Union Territory Administrations. The occupiers of the Factories are required to ensure health, safety and welfare of all workers while they are at work. The procedure and compliance with the provisions of the Factories Act, 1948 are checked by Inspector of Factories during inspections. In order to ensure compliance in this regard instructions have been issued by the Directorate General, Factory Advice Service and Labour Institutes to all the Chief Inspectors of Factories.